

Affairs and Employment have also initiated a dialogue with Ministry of Rural in this connection.

[Translation]

DR. MAHADEEPAK SINGH SHAKYA : Mr. Speaker, Sir, my question from the hon. Welfare Minister was regarding separate bodies I had asked, whether several committees constituted by him for the welfare of Scheduled Castes and Scheduled Tribes have sent their recommendations to him for the constitution of separate bodies? You have already admitted that you have received such recommendations. Scheduled Castes and Scheduled Tribes are being exploited politically, economically, socially and educationally and we feel that we have not been able to stop this exploitation. For this purpose, these committees have sent their recommendations to you to constitute a separate body so that it may think over in this regard properly. You have said in your reply that almost four years have passed since 73rd and 74th Amendments were made in 1992. In this case either you say that you do not rely on the Parliamentary Committees and only then you have constituted the committees comprising of other experts. I would like to ask you whether Expert Committees constituted by you consist of experts belonging only to Scheduled Castes and Scheduled Tribes since only wearer knows where the shoe pinches?

SHRI BALWANT SINGH RAMOOWALIA : Mr. Speaker, Sir, the two committees which were constituted comprised of the hon. Members and experts both. They presented the report in 1995. The recommendations of the committees which are within the ambit of Schedule 5-6 pertaining to tribal areas should be considered in accordance with the spirit of 73rd and 74th Amendment which gives administrative power to local bodies and it should be extended by incorporating age old traditions, mode of imparting justice and also keeping in mind the resources of the tribals. The committees have presented their reports on these lines. I have said that it is under consideration and deep study is going on that. (Interruptions)

DR. MAHADEEPAK SINGH SHAKYA : Mr. Speaker, Sir, it is my second supplementary question. The hon. Minister has replied to my question but he did not make it clear. I am not interested in members of the committees because every committee has members. I wanted to know whether the members of the committees constituted by you and experts nominated belonged to Scheduled Castes and Scheduled Tribes? What is their number? My second question is. (Interruptions)

MR. SPEAKER : Now ask the second question quickly.

(Interruptions)

DR. MAHADEEPAK SINGH SHAKYA : I am asking the same. You had stated in your reply that you had contacted State-Governments and the Ministry of Urban Affairs and Employment and that the work was in full swing. I would like to request you to fix a limit of works done during 1992-1996. I would also like to know the time bound scheme for the constitution of these bodies and the time by which this scheme will be materialised.

SHRI BALWANT SINGH RAMOOWALIA : You do not give an opportunity to give clear reply. Shri Dileep Singh Bhooriya was the Chairman of that Committee. Secondly, we have clearly stated in the common minimum programme, rural programme of United Front that

[English]

'The United Government will also study

MR. SPEAKER : The Question Hour is over

## WRITTEN ANSWERS TO QUESTIONS

[English]

### Outstanding Amount of P.F. of Beedi Workers

\*22 SHRI K. PRADHANI : Will the Minister of LABOUR be pleased to state :

(a) the number of Beedi workers whose provident fund is regularly deposited by the factory owners with concerned authorities, State-wise,

(b) the amount of provident fund which is still outstanding against Beedi factory owners, State-wise and

(c) the steps taken/proposed to be taken by the Government in this regard?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (c) A statement is enclosed

### STATEMENT

S. No.	Name of State/Region	As on	As on
		31.12.95 No. of EPF subscribers in Beedi Industry	31.3.96 Amount of EPF Arrears (Rs. in lakh)
1	2	3	4
1	Andhra Pradesh	4,31,021	11.62
2	Bihar	28,322	201.89

1	2	3	4
3.	Gujarat	497	1.00
4	Karnataka	2,90,052	14.32
5	Kerala	1,04,608	34.34
6	Madhya Pradesh	94,642	26.92
7	Maharashtra	1,16,558	28.93
8.	N.E.Region	116	0.17
9	Orissa	8,894	4.90
10	Rajasthan	10,720	8.57
11	Tamil Nadu	3,75,482	152.51
12	Uttar Pradesh	8,270	100.11
13	West Bengal	44,838	118.66

(under reassessment on directions of High Court)

Necessary legal and penal action as provided under Section 7A, 8B, 14, 14B of the EPF & M.P Act, 1952 and also under Section 406/409 of the I.P.C is already being taken to recover the outstanding dues from the defaulting establishments.

[Translation]

#### T.V. Transmitters

\*23 SHRI BHERU LAL MEENA . Will the Minister of INFORMATION AND BROADCASTING be pleased to state .

(a) the number of TV Transmitters ready for commissioning in the country. State-wise;

(b) whether inspite of testing of some of the above transmitters, telecast has not so far been started from these transmission centres.

(c) if so, the details of such centres. State-wise and the reasons for delay in this regard, and

(d) the time by which these transmitters are likely to be made operational?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) (a) to (d) Sixty Six (66) transmitters of varying power are presently ready for commissioning in the country. State-wise list of these transmitters is enclosed as statement. The delay in commissioning of these transmitter projects has mainly been due to non-availability of staff sanctions for operation and maintenance of these projects. These projects would be commissioned no sooner than the grant of staff sanctions for which every effort is being made.

#### STATEMENT

State-wise list of the TV transmitters ready for commissioning in the country

State/UT	Transmitters	Locations	Number
1	2	3	4
Andhra Pradesh	HPT: LPTs :	Kurnool Bellampally Pedanandipadu Kadiri	4
Arunachal Pradesh	VLPTs :	Kalaktang Chayangtajo Yomcha	3
Bihar	LPTs :	Phoolparas Noamundy	2
Gujarat	LPTs :	Amod Deesa Mangrol (Surat) Morbi	4
Goa	LPT :	Panaji (DD2)	1
Haryana	LPT :	Rohtak	1
Karnataka	LPTs	Harpanahalli Sagar Gokak Arsikere Basava Kalyan	5
Kerala	LPT VLPT	Thodupuza Devikolam	2
Madhya Pradesh	LPTs :	Gaderwara Sakti Kelas Narayanpur	4
Maharashtra	LPTs	Shirpur Aheri Navapur	3
Manipur	VLPT	Moreh	1
Nagaland	HPT	Mokokchung	1
Rajasthan	HPTs  LPTs	Jaisalmer Barmer (Int ) Nohar Mt Abu Pratapgarh Karauli Nimaj Rajgarh Bari-Sadri Shahpura Neem Ka Thana	11
Orissa	LPTs  VLPTs	Sohela Kabisuryanagar T Rampur Badabarbil Nayagarh	5